



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1807212925301

DATED: 25/05/2018.

PROCEEDINGS NO.F.0006KAR/OS/DEE/TNPCB/KAR/A/2018 DATED: 25/05/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-III -M/s. BALAVINAYAGA BLUE METALS , S.F.No. 667, MUNNUR 2 PARTS village Aravakurichi Taluk and Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE - Expansion Proc.No F.0006KAR/OS/DEE/TNPCB/KAR/A&W /2017 DATED: 01/11/2017.
2. Unit's application for CTO through OCMMS on 2.5.2018.
3. Minutes of the 70th DLCCC meeting held on 25.5.2018 vide item No 70-3

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,
M/s . BALAVINAYAGA BLUE METALS
S.F No.667,
MUNNUR 2 PARTS Village,
Aravakurichi Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2028

Digitally signed by
S. RAJENDRA S. RAJENDRA BABU
Date: 2018.05.25
14:39:40 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Managing Partner,
M/s.BALAVINAYAGA BLUE METALS,
S.F.NO.667, MUNNUR VILLAGE, KATTUMUNNUR POST, ARAVAKURICHI TALUK, KARUR DISRICT.,
Pin: 639111

Copy to:

- 1.The Commissioner, K.PARAMATHI-Panchayat Union, Aravakurichi Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

-75-



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1807112925301 DATED: 25/05/2018.

PROCEEDINGS NO.F.0006KAR/OS/DEE/TNPCB/KAR/W/2018 DATED: 25/05/2018

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-III -M/s. BALAVINAYAGA BLUE METALS , S.F.No. 667, MUNNUR 2 PARTS village Aravakurichi Taluk and Karur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE - Expansion Proc.No F.0006KAR/OS/DEE/TNPCB/KAR/A&W /2017 DATED: 01/11/2017.
2. Unit's application for CTO through OCMMS on 2.5.2018.
3. Minutes of the 70th DLCCC meeting held on 25.5.2018 vide item No 70-3

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,
M/s . BALAVINAYAGA BLUE METALS
S.F No.667,
MUNNUR 2 PARTS Village,
Aravakurichi Taluk,
Karur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2028

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RAJENDRA
BABU
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S. RAJENDRA BABU
Date: 2018.05.25
14:37:26 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Managing Partner,
M/s.BALAVINAYAGA BLUE METALS,
S.F.NO.667, MUNNUR VILLAGE, KATTUMUNNUR POST, ARAVAKURICHI TALUK, KARUR DISRICT.,
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Copy to:

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- 77 -



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly of Various Sizes	40000	T/M
2.	Blue Metal M-Sand	10900	T/M

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.7	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent (M Sand washing)	15.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

POLLUTION PREVENTION PAYS

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-79-



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			01			
1.	pH	oC	5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS

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			01			
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2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
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6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
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15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
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TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall treat and dispose the sewage through the Septic tank and dispersion trench arrangement.
2. The unit shall treat the trade effluent in the ETP and shall recycle the same as reported.
3. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".

S.
RAJENDRA
BABU
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

Digitally signed by
S. RAJENDRA BABU
Date: 2018.05.25
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POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

-83-



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
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 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
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 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall treat and dispose the sewage through the Septic tank and dispersion trench arrangement.
2. The unit shall treat the trade effluent in the ETP and shall recycle the same as reported.
3. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".

S.
RAJENDRA
BABU
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

Digitally signed by
S. RAJENDRA BABU
Date: 2018.05.25
14:37:53 +05'30'

POLLUTION PREVENTION PAYS

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- 85 -



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S.
RAJENDRA
BABU
Digitally signed by
S. RAJENDRA BABU
Date: 2018.05.25
14:38:36 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

S.
RAJENDRA
BABU
Digitally signed by
S. RAJENDRA BABU
Date: 2018.05.25
14:38:36 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



**ADVANCED ENVIRONMENTAL LABOURATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM-636004.
Accredited by NABL -(ISO/IEC 17025:2005)**



ROA NO. 262 /AEL – SLM/2020– 21 Dt. 17.08.2021

REPORT OF ANALYSIS

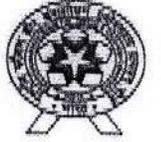
1.Name and address of the sender			The District Environmental Engineer, Tamilnadu Pollution Control Board, Karur.		
2. Condition of seal, fastening and Container			Sealed / Fastened Condition in Polythene carbuoy 2.5 Lits X 3 Nos.		
3. Nature of Sample			Water Samples - 3 Nos.		
SI.No	Point of Collection	Lab Code No.	DEE Code No.	Date & Time of collection	Date & Time of receipt at Lab
1	Quarry pit in the unit premises	918	041/DEE/KAR	28.07.2021 at 11.45 am	29.07.2021 at 10.15 am
2	Bore well at the unit premises	919	042/DEE/KAR	28.07.2021 at 12.00 pm	
3	Bore well at the unit premises	920	043/DEE/KAR	28.07.2021 at 12.05 pm	

N. V. Lim
Dy.CSO 17/8/21

D. Mohanraj
Assistant Director (Lab) 17/8/21
AEL-TNPCB-SALEM.



ADVANCED ENVIRONMENTAL LABOURATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM-636004.
Accredited by NABL -(ISO/IEC 17025:2005)



ROA NO. 263 /AEL – SLM/2020– 21 Dt. 17.08.2021

REPORT OF ANALYSIS

1.Name and address of the sender			The District Environmental Engineer, Tamilnadu Pollution Control Board, Karur.		
2. Condition of seal, fastening and Container			Sealed / Fastened Condition in Polythene carbuoy 2.5 Lits X 3 Nos.		
3. Nature of Sample			Water Samples - 3 Nos.		
Sl.No	Point of Collection	Lab Code No.	DEE Code No.	Date & Time of collection	Date & Time of receipt at Lab
1	Panchayat borewell outside the unit	921	044/DEE/KAR	28.07.2021 at 12.25 pm	29.07.2021 at 10.15 am
2	Bore well sample given by public of Rajagoundanputhur	922	045/DEE/KAR	28.07.2021 at 12.30 pm	
3	Openwell at Kathirvel farm land	923	046/DEE/KAR	28.07.2021 at 12.35 pm	

N. V. Reddy
Dy.CSO 17/8/21

D. Mohanraj
Assistant Director (Lab)
AEL-TNPCB-SALEM. 17/8/21



ADVANCED ENVIRONMENTAL LABOURATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM-636004.
Accredited by NABL -(ISO/IEC 17025:2005)



ROA NO. 263 /AEL – SLM/2020– 21 Dt. 17.08.2021

REPORT OF ANALYSIS

1.Name and address of the sender		The District Environmental Engineer, Tamilnadu Pollution Control Board, Karur.			
2. Condition of seal, fastening and Container		Unsealed /Unfastened Condition in Polythene carbuoy (Approximately) 3 kg x 3 Nos.			
3. Nature of Sample		Soil Samples - 3 Nos.			
Sl.No	Point of Collection	Lab Code No.	DEE Code No.	Date & Time of collection	Date & Time of receipt at Lab
1	From the unit premises	924	047/DEE/KAR	28.07.2021 at 12.30 pm	29.07.2021 at 10.15 am
2	From the Kathirvel Agriland	925	048/DEE/KAR	28.07.2021 at 12.40 pm	
3	Desilted soil from Kathirvel farmland open well	926	049/DEE/KAR	28.07.2021 at 12.45 pm	

N. Vedim
Dy.CSO
17/8/21

D. Mohanraj
Assistant Director (Lab)
AEL-TNPCB-SALEM.
17/8/21



**ADVANCED ENVIRONMENTAL LABORATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM – 636 004.
Accredited by NABL – (ISO/IEC 17025:2005)**



-93-

Sl. No.	Parameters	Parameters Analyzed for Water Samples - Salem District.				Test Method
		Nature of samples	Water Samples			
		Point of Collection	Quarry pit in the unit premises	Bore well at the unit premises	Bore well at the unit premises	
		Treated/ Untreated	Untreated	Untreated	Untreated	
		Date of Collection	28.07.2021 at 11.45 am	28.07.2021 at 12.00 pm	28.07.2021 at 12.05 pm	
		Date & Time of Receipt	29.07.2021 at 10.15 am			
		DEE Code	041/DEE/KAR	042/DEE/KAR	043/DEE/KAR	
		Lab Code	918	919	920	
1	pH at 25°C	Number	7.09	7.22	6.45	APHA 23rd Edi.2017 4500-H
2	TSS at 103°C – at 105°C	mg/l	4	4	4	APHA 23rd Edi.2017- 2540 - D
3	TDS at 180°C	mg/l	1216	976	1692	APHA 23rd Edi.2017- 2540 - C
4	Oil & Grease	mg/l	<4	<4	<4	APHA 23rd Edi.2017- 5520-D
5	BOD (at 27°C for 3 days)	mg/l	<2	<2	<2	IS3025 (P44) 1993 Reaffirmed 2009
6	COD	mg/l	16	16	16	APHA 23nd Edi. 2017 5220
7	Ammonical Nitrogen as NH3-N	mg/l	2.8	2.24	2.8	APHA 23rd Edi. 2017 4500 – NH3 C
8	Copper*	mg/l	<0.0015	<0.0015	<0.0015	APHA 23 rd Edi. 2017 3111. B
9	Zinc	mg/l	0.1650	0.1451	0.1551	APHA 23 rd Edi. 2017 3111. B

-94-



ADVANCED ENVIRONMENTAL LABORATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM – 636 004.
Accredited by NABL – (ISO/IEC 17025:2005)



Sl. No.	Parameters	Nature of samples	Water Samples			
		Point of Collection	Quarry pit in the unit premises	Bore well at the unit premises	Bore well at the unit premises	
		Treated/ Untreated	Untreated	Untreated	Untreated	
		Date of Collection	28.07.2021 at 11.45 am	28.07.2021 at 12.00 pm	28.07.2021 at 12.05 pm	
		Date & Time of Receipt	29.07.2021 at 10.15 am			
		DEE Code	041/DEE/KAR	042/DEE/KAR	043/DEE/KAR	
		Lab Code	918	919	920	
10	Lead*	mg/l	0.5880	0.3806	0.7224	APHA 23 rd Edi. 2017 3111. B
11	Cadmium	mg/l	<0.0008	<0.0008	<0.0008	APHA 23 rd Edi. 2017 3111. B
12	Total Chromium	mg/l	<0.05	<0.05	<0.05	APHA 23 rd Edi. 2017 3500-Cr B
13	Nickel*	mg/l	<0.006	<0.006	<0.006	APHA 23 rd Edi. 2017 3111. B
14	Hexavalent Chromium	mg/l	<0.05	<0.05	<0.05	APHA 23 rd Edi. 2017 3500-Cr B
15	Manganese*	mg/l	<0.01	<0.01	<0.01	APHA 23 rd Edi. 2017 3550 - Mn

Note: 1) < = Indicates Less than Minimum Detectable Limit.

2) *''The parameter marked with an * are not accredited by NABL''.

- End of Test Report -

Page No. 2 of 2

N. V. Chinn
Dy.CSO 17/8/21

D. M. Chinn
Assistant Director (Lab) 17/8/21
AEL-TNPCB-SALEM.



ADVANCED ENVIRONMENTAL LABORATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM – 636 004.
Accredited by NABL – (ISO/IEC 17025:2005)



-95-

Sl. No.	Parameters	Parameters Analyzed for Water Samples - Salem District.				Test Method
		Nature of samples	Water Samples			
		Point of Collection	Panchayat borewell outside the unit	Bore well sample given by public of Rajagoundanputhur	Openwell at Kathirvel farm land	
		Treated/ Untreated	Untreated	Untreated	Untreated	
		Date of Collection	28.07.2021 at 12.25 pm	28.07.2021 at 12.30 pm	28.07.2021 at 12.35 pm	
		Date & Time of Receipt	29.07.2021 at 10.15 am			
		DEE Code	044/DEE/KAR	045/DEE/KAR	046/DEE/KAR	
		Lab Code	921	922	923	
1	pH at 25°C	Number	6.76	7.29	6.81	APHA 23rd Edi.2017 4500-H
2	TSS at 103°C – at 105°C	mg/l	4	4	4	APHA 23rd Edi.2017- 2540 - D
3	TDS at 180°C	mg/l	1056	1380	3760	APHA 23rd Edi.2017- 2540 - C
4	Oil & Grease	mg/l	<4	<4	<4	APHA 23rd Edi.2017- 5520-D
5	BOD (at 27°C for 3 days)	mg/l	<2	<2	8	IS3025 (P44) 1993 Reaffirmed 2009
6	COD	mg/l	16	16	96	APHA 23rd Edi. 2017 5220
7	Ammonical Nitrogen as NH3-N	mg/l	2.24	2.24	3.36	APHA 23rd Edi. 2017 4500 – NH3 C
8	Copper*	mg/l	<0.0015	<0.0015	<0.0015	APHA 23 rd Edi. 2017 3111. B
9	Zinc	mg/l	0.0571	0.0554	<0.0015	APHA 23 rd Edi. 2017 3111. B

-96-



ADVANCED ENVIRONMENTAL LABORATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM – 636 004.
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Sl. No.	Parameters	Nature of samples	Water Samples			
		Point of Collection	Panchayat borewell outside the unit	Bore well sample given by public of Rajagoundanputhur	Openwell at Kathirvel farm land	
		Treated/ Untreated	Untreated	Untreated	Untreated	
		Date of Collection	28.07.2021 at 12.25 pm	28.07.2021 at 12.30 pm	28.07.2021 at 12.35 pm	
		Date & Time of Receipt	29.07.2021 at 10.15 am			
		DEE Code	044/DEE/KAR	045/DEE/KAR	046/DEE/KAR	
		Lab Code	921	922	923	
10	Lead*	mg/l	0.6864	0.8247	0.651	APHA 23 rd Edi. 2017 3111. B
11	Cadmium	mg/l	<0.0008	<0.0008	<0.0008	APHA 23 rd Edi. 2017 3111. B
12	Total Chromium	mg/l	<0.05	<0.05	<0.05	APHA 23 rd Edi. 2017 3500-Cr B
13	Nickel*	mg/l	<0.006	<0.006	<0.006	APHA 23 rd Edi. 2017 3111. B
14	Hexavalent Chromium	mg/l	<0.05	<0.05	<0.05	APHA 23 rd Edi. 2017 3500-Cr B
15	Manganese*	mg/l	<0.01	<0.01	<0.01	APHA 23 rd Edi. 2017 3550 - Mn

Note: 1) < = Indicates Less than Minimum Detectable Limit.

2) *''The parameter marked with an * are not accredited by NABL''.

- End of Test Report -

Page No. 2 of 2

N. V. diya
Dy. CSO (17/8/21)

D. Mohanraj
Assistant Director (Lab)
AEL-TNPCB-SALEM.



**ADVANCED ENVIRONMENTAL LABORATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM – 636 004.
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-97-

Sl. No.	Parameters	Parameters Analyzed for Water Samples - Salem District.				Test Method
		Nature of samples	Soil Samples			
		Point of Collection	From the unit premises	From the Kathirvel Agriland	Desilted soil from Kathirvel farmland open well	
		Treated/ Untreated	Untreated	Untreated	Untreated	
		Date of Collection	28.07.2021 at 12.30 pm	28.07.2021 at 12.40 pm	28.07.2021 at 12.45 pm	
		Date & Time of Receipt	29.07.2021 at 10.15 am			
		DEE Code	047/DEE/KAR	048/DEE/KAR	049/DEE/KAR	
		Lab Code	924	925	926	
1	pH at 25°C in 5% Solution	Number	6.24	7.01	6.74	APHA 23rd Edi.2017 4500-H
2	TDS at 180°C	mg/kg	21360	2640	3760	APHA 23rd Edi.2017- 2540 - C
3	Chloride as Cl	mg/kg	4100	440	400	APHA 23 rd Edi.2017 4500-Cl'B
4	Sulphates as SO4	mg/kg	7900	280	1480	APHA 23 rd Edi.2017 - 4500 E
5	SAR* in 5% Solution	mg/kg	3.0	0.6	0.5	Calculation Method
6	Copper*	mg/kg	0.0679	<0.0015	<0.0015	APHA 23 rd Edi. 2017 3111. B
7	Zinc	mg/kg	1.0521	0.1549	0.7331	APHA 23 rd Edi. 2017 3111. B

-98-



**ADVANCED ENVIRONMENTAL LABORATORY,
TAMILNADU POLLUTION CONTROL BOARD, SALEM – 636 004.
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Sl. No.	Parameters	Nature of samples	Soil Samples			
		Point of Collection	From the unit premises	From the Kathirvel Agriland	Desilted soil from Kathirvel farmland open well	
		Treated/ Untreated	Untreated	Untreated	Untreated	
		Date of Collection	28.07.2021 at 12.30 pm	28.07.2021 at 12.40 pm	28.07.2021 at 12.45 pm	
		Date & Time of Receipt	29.07.2021 at 10.15 am			
		DEE Code	047/DEE/KAR	048/DEE/KAR	049/DEE/KAR	
		Lab Code	924	925	926	
8	Lead*	mg/kg	0.2791	<0.015	0.142	APHA 23 rd Edi. 2017 3111. B
9	Cadmium	mg/kg	<0.0008	<0.0008	<0.0008	APHA 23 rd Edi. 2017 3111. B
10	Nickel*	mg/kg	0.1401	0.0221	0.1214	APHA 23 rd Edi. 2017 3111. B
11	Manganese*	mg/kg	<0.01	<0.01	<0.01	APHA 23 rd Edi. 2017 3550 - Mn

Note: 1) <= Indicates Less than Minimum Detectable Limit.

2) ***The parameter marked with an * are not accredited by NABL**.

- End of Test Report -

N. V. *[Signature]*
Dy. CSO 17/8/21

[Signature]
Assistant Director (Lab)
AEL-TNPCB-SALEM.

GLOBAL LAB AND CONSULTANCY SERVICES

(An ISO 17025:2017 / NABL accredited & FSSAI notified Laboratory)

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Committed to Precision

LABORATORY | CONSULTANCY | SUSTAINABILITY

TEST REPORT

Report Number: GLCS/TR/3213/2021-22

Report Date: 28.08.2021

Issued To : M/s.Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sampling Condition	Not In Operation
Customer Ref.No.	TRF No : 715	Sampled by	Laboratory
Sample Name	Air Quality Monitoring	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Ambient Air Quality	Sample Code	GLCS / 3213
Location Name	AAQ1- Core Zone (North East Corner of Quarry)	Date of Analysis	24.08.2021
Sampling Hours	09.30 am – 05.30 pm	Date of Completion	28.08.2021
Sampling Date	23.08.2021	Avg Temperature	28.5°C
Sample Receipt Date	24.08.2021	Avg Humidity	54.7 %
Discipline	Chemical	Group	Atmospheric Pollution

Sl. NO.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ (2009)* LIMITS
1	Particulate matter (Size less than 10 µm/PM ₁₀)	IS 5182 Part23:2006 (RA 2017)	µg/m ³	51.7	100
2	Particulate matter (Size less than 2.5 µm/PM _{2.5})	GLCS/SOP/AAQ/017	µg/m ³	22.2	60
3	Sulphur dioxide as SO ₂	IS 5182 Part2: 2001(RA 2012)	µg/m ³	BDL(DL:8.0)	80
4	Nitrogen dioxide as NO ₂	IS 5182 Part:6: 2006(RA 2012)	µg/m ³	27.1	80
5	Ozone as O ₃	GLCS/SOP/AAQ/002	µg/m ³	BDL(DL:5.0)	180
6	Ammonia as NH ₃	GLCS/SOP/AAQ/001	µg/m ³	BDL(DL:5.0)	400
7	Carbon Monoxide as CO	IS 5182 Part10:1999 (RA 2009)	mg/m ³	BDL(DL:1.0)	4.0
8	Lead as Pb	IS 5182 Part22:2004 (RA 2009)	µg/m ³	BDL(DL:0.01)	1.0
9	Benzene as C ₆ H ₆	IS 5182 Part11:2006	µg/m ³	BDL(DL:1.0)	5.0
10	Benzo(a)Pyrene as BaP	IS 5182 Part12:2004	ng/m ³	BDL(DL:0.1)	1.0
11	Arsenic as As	IS 5182 Part22:2004 (RA 2009)	ng/m ³	BDL(DL:1.0)	6.0
12	Nickel as Ni	IS 5182 Part22:2004 (RA 2009)	ng/m ³	BDL(DL:1.0)	20

Note: BDL- Below Detection Limit; DL- Detection Limit

* NAAQS – National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.

For Global Lab and Consultancy Services

M. Kalad
Prepared



Verified

*****End of Report*****

Page 1 of 1

Authorised Signatory
S. MURUGESAN
Quality Manager

Note: The test results are only to the sample submitted for test. Any Correction of the test report on full or part shall invalidate the report. Samples are not drawn by us unless otherwise stated. Sample will be retained for 14 days from the date of reporting except in case of regulatory samples or specifically instructed by client. Perishable samples will be discarded immediately after reporting. We do not accept any liability with regard to origin or source from which the samples are extracted. The Laboratory is not responsible for authenticity of photocopied test reports. Any holder of this report is advised that information contained hereon reflects the laboratory's finding at the time of its intervention only and within the limits of client instructions. The authenticity of the test report's issued by us can be verified by submitting on E-mail request with report number and report date along with report copy.

TEST REPORT

Report Number: GLCS/TR/3214/2021-22

Report Date: 28.08.2021

Issued To : M/s.Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sampling Condition	Not In Operation
Customer Ref.No.	TRF No : 715	Sampled by	Laboratory
Sample Name	Air Quality Monitoring	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Ambient Air Quality	Sample Code	GLCS / 3214
Location Name	AAQ2- Core Zone (North West Corner of Quarry)	Date of Analysis	24.08.2021
Sampling Hours	09.50 am – 05.50 pm	Date of Completion	28.08.2021
Sampling Date	23.08.2021	Avg Temperature	29.5°C
Sample Receipt Date	24.08.2021	Avg Humidity	55.2 %
Discipline	Chemical	Group	Atmospheric Pollution

Sl. NO.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ (2009)* LIMITS
1	Particulate matter (Size less than 10 µm/PM ₁₀)	IS 5182 Part23:2006 (RA 2017)	µg/m ³	51.1	100
2	Particulate matter (Size less than 2.5 µm/PM _{2.5})	GLCS/SOP/AAQ/017	µg/m ³	20.9	60
3	Sulphur dioxide as SO ₂	IS 5182 Part2: 2001(RA 2012)	µg/m ³	BDL(DL:8.0)	80
4	Nitrogen dioxide as NO ₂	IS 5182 Part:6: 2006(RA 2012)	µg/m ³	26.7	80
5	Ozone as O ₃	GLCS/SOP/AAQ/002	µg/m ³	BDL(DL:5.0)	180
6	Ammonia as NH ₃	GLCS/SOP/AAQ/001	µg/m ³	BDL(DL:5.0)	400
7	Carbon Monoxide as CO	IS 5182 Part10:1999 (RA 2009)	mg/m ³	BDL(DL:1.0)	4.0
8	Lead as Pb	IS 5182 Part22:2004 (RA 2009)	µg/m ³	BDL(DL:0.01)	1.0
9	Benzene as C ₆ H ₆	IS 5182 Part11:2006	µg/m ³	BDL(DL:1.0)	5.0
10	Benzo(a)Pyrene as BaP	IS 5182 Part12:2004	ng/m ³	BDL(DL:0.1)	1.0
11	Arsenic as As	IS 5182 Part22:2004 (RA 2009)	ng/m ³	BDL(DL:1.0)	6.0
12	Nickel as Ni	IS 5182 Part22:2004 (RA 2009)	ng/m ³	BDL(DL:1.0)	20

Note: BDL- Below Detection Limit; DL- Detection Limit

* NAAQS – National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.

For Global Lab and Consultancy Services

Prepared



Verified
*****End of Report*****
Page 1 of 1

Authorised Signatory
S. MURUGESAN
Quality Manager

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- 101 -

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TEST REPORT

Report Number: GLCS/TR/3215/2021-22

Report Date: 28.08.2021

Issued To : M/s.Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sampling Condition	Not In Operation
Customer Ref.No.	TRF No : 715	Sampled by	Laboratory
Sample Name	Air Quality Monitoring	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Ambient Air Quality	Sample Code	GLCS / 3215
Location Name	AAQ3- Core Zone (South West Corner of Quarry)	Date of Analysis	24.08.2021
Sampling Hours	10.15 am – 06.15 pm	Date of Completion	28.08.2021
Sampling Date	23.08.2021	Avg Temperature	29.7°C
Sample Receipt Date	24.08.2021	Avg Humidity	55.9 %
Discipline	Chemical	Group	Atmospheric Pollution

SI. NO.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ (2009)* LIMITS
1	Particulate matter (Size less than 10 µm/PM ₁₀)	IS 5182 Part23:2006 (RA 2017)	µg/m ³	50.8	100
2	Particulate matter (Size less than 2.5 µm/PM _{2.5})	GLCS/SOP/AAQ/017	µg/m ³	25	60
3	Sulphur dioxide as SO ₂	IS 5182 Part2: 2001(RA 2012)	µg/m ³	BDL(DL:8.0)	80
4	Nitrogen dioxide as NO ₂	IS 5182 Part:6: 2006(RA 2012)	µg/m ³	26.3	80
5	Ozone as O ₃	GLCS/SOP/AAQ/002	µg/m ³	BDL(DL:5.0)	180
6	Ammonia as NH ₃	GLCS/SOP/AAQ/001	µg/m ³	BDL(DL:5.0)	400
7	Carbon Monoxide as CO	IS 5182 Part10:1999 (RA 2009)	mg/m ³	BDL(DL:1.0)	4.0
8	Lead as Pb	IS 5182 Part22:2004 (RA 2009)	µg/m ³	BDL(DL:0.01)	1.0
9	Benzene as C ₆ H ₆	IS 5182 Part11:2006	µg/m ³	BDL(DL:1.0)	5.0
10	Benzo(a)Pyrene as BaP	IS 5182 Part12:2004	ng/m ³	BDL(DL:0.1)	1.0
11	Arsenic as As	IS 5182 Part22:2004 (RA 2009)	ng/m ³	BDL(DL:1.0)	6.0
12	Nickel as Ni	IS 5182 Part22:2004 (RA 2009)	ng/m ³	BDL(DL:1.0)	20

Note: BDL- Below Detection Limit; DL- Detection Limit

* NAAQS – National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.

For Global Lab and Consultancy Services

U. Jayalal
Prepared



S
Verified
*****End of Report*****
Page 1 of 1

S
Authorised Signatory
S. MURUGESAN
Quality Manager

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TEST REPORT

Report Number: GLCS/TR/3216/2021-22

Report Date: 28.08.2021

Issued To : M/s.Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sampling Condition	Not In Operation
Customer Ref.No.	TRF No : 715	Sampled by	Laboratory
Sample Name	Air Quality Monitoring	Sampling Method	GLCS/SOP/PEM/022
Sample Description	Personal Exposure Monitoring	Sample Code	GLCS / 3216
Location Name	Loading area & Excavator operator cabin	Date of Analysis	24.08.2021
Sampling Hours	09.40 am – 05.40 pm	Date of Completion	28.08.2021
Sampling Date	23.08.2021	Avg Temperature	30.6°C
Sample Receipt Date	24.08.2021	Avg Humidity	56.3 %
Discipline	Chemical	Group	Atmospheric Pollution

SI. NO.	TEST PARAMETER	TEST METHOD	UNITS	RESULT
1	Respirable Dust	GLCS/SOP/PEM/022	mg/m ³	0.21
2	Free Silica	GLCS/SOP/PEM/023	mg/m ³	BDL (DL:0.05)

BDL – Below Detection Limit

DL – Detection Limit

For Global Lab and Consultancy Services

M. Jayalaxmi
Prepared



Verified

*****End of Report*****

Page 1 of 1

S. Murugesan
Authorised Signatory
S. MURUGESAN
Quality Manager

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TEST REPORT

Report Number: GLCS/TR/3217/2021-22

Report Date: 28.08.2021

Issued To : M/s.Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sampling Condition	Not In Operation
Customer Ref.No.	TRF No : 715	Sampled by	Laboratory
Sample Name	Air Quality Monitoring	Sampling Method	GLCS/SOP/PEM/022
Sample Description	Personal Exposure Monitoring	Sample Code	GLCS / 3217
Location Name	Loading Area & Loader operator cabin	Date of Analysis	24.08.2021
Sampling Hours	09.45 am – 05.45 pm	Date of Completion	28.08.2021
Sampling Date	23.08.2021	Avg Temperature	31.2°C
Sample Receipt Date	24.08.2021	Avg Humidity	56.9 %
Discipline	Chemical	Group	Atmospheric Pollution

SI. NO.	TEST PARAMETER	TEST METHOD	UNITS	RESULT
1	Respirable Dust	GLCS/SOP/PEM/022	mg/m ³	0.34
2	Free Silica	GLCS/SOP/PEM/023	mg/m ³	BDL (DL:0.05)

BDL – Below Detection Limit

DL – Detection Limit

For Global Lab and Consultancy Services

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*****End of Report*****

Page 1 of 1

Authorized Signatory
S. MURUGESAN
Quality Manager

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TEST REPORT

Report Number: GLCS/TR/3223/2021-22

Report Date: 28.08.2021

Table with 4 columns: Issued To, Site Address, Attention, Customer Ref. No., Sample Name, Sample description, Sampling Hours, Sampling Date, Sample Receipt Date, Sampling condition, Sampled by, Sampling Method, Sample Code, Date of Analysis, Date of Completion.

Table with 3 columns: Sl. No., Location, Results in dB (A). Includes data for drilling areas and excavator/loader operating areas, plus noise pollution limits.

Note: MoEFCC – Ministry of Environment Forest and Climate Change; CPCB – Central Pollution Control Board

For Global Lab and Consultancy Services

Prepared (Signature)



Verified (Signature)
****End of Report****
Page 1 of 1

Authorised Signatory (Signature)
S. MURUGESAN
Quality Manager

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Web: www.glcs.in

TEST REPORT

Report Number: GLCS/TR/3218/2021-22

Report Date: 28.08.2021

Issued To : M/s.Bala Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sampling condition	Good – Ambient
Customer Ref. No.	TRF No : 715	Sampled by	Laboratory
Sample Name	Noise Level Monitoring	Sampling Method	GLCS/SOP/N/014
Sample description	Sound Pressure Level	Sample Code	GLCS / 3218-3222
Sampling Hours	10.00 am – 06.00 pm	Date of Analysis	24.08.2021
Sampling Date	23.08.2021	Date of Completion	28.08.2021
Sample Receipt Date	24.08.2021		

Sl. No.	Location	Results in dB (A)	
		Day time	
1	Northeast Corner of Quarry	50.6	
2	Southeast Corner of Quarry	52.5	
3	Southwest Corner of Quarry	52.7	
4	Northwest Corner of Quarry	53.1	
5	Centre of the Quarry lease	54.7	
Limits as per The Noise Pollution (Regulation & Control) Rules, 2010 of MoEFCC / CPCB (Industrial)		Day Time : 75 dB (A)	
		Night Time : 70 dB (A)	

Note: MoEFCC – Ministry of Environment Forest and Climate Change;

CPCB – Central Pollution Control Board

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M.H.T.P.
Prepared



Verified
****End of Report****
Page 1 of 1

Authorised Signatory
S. MURUGESAN
Quality Manager

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TEST REPORT

Report Number: GLCS/TR/3228/2021-22

Report Date: 28.08.2021

Issued To : M/s. Bāla Vinayaga Blue Metals, S.F.No.571, Saminathapuram, Munnur (Post), Aravakurichi Taluk, Karur District.		Site Address: Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P), Munnur (Post), Aravakurichi Taluk, Karur District.	
Attention	-	Sample Receipt Condition	Good – Active
Customer Ref No	TRF No : 715	Sample Quantity	2 Litres
Sample Name	Borewell Water	Sampled by	Laboratory
Sample Description	Liquid	Sampling Method	GLCS/SOP/M/028
Sample Code	GLCS / 3228	Date of Analysis	24.08.2021
Sample Receipt Date	23.08.2021	Date of Completion	28.08.2021
Discipline	Chemical	Group	Water

Sl. No.	TEST PARAMETERS	TEST METHOD	UNIT	RESULTS	IS 10500:2012 Drinking Water	
					Acceptance Limit	Permissible Limit
1	Color	IS 3025 PART 4	Hazen	<5	5	15
2	Odor	IS 3025 PART 5	-	Agreeable	Agreeable	Agreeable
3	Taste	IS 3025 PART 7	-	Agreeable	Agreeable	Agreeable
4	pH	IS 3025 PART11	-	7.51	6.5 – 8.5	No Relaxation
5	Electrical Conductivity	IS 3025 PART14	μS/cm	835	-	-
6	Turbidity	IS 3025 PART10	NTU	<1	1	5
7	Total Dissolved Solids	IS 3025 PART16	mg/l	492	500	2000
8	Total Solids	IS 3025 PART15	mg/l	494	-	-
9	Total Suspended Solids	IS 3025 PART17	mg/l	<2	-	-
10	P. Alkalinity	IS 3025 PART 23	mg/l	Nil	-	-
11	Total Alkalinity	IS 3025 PART 23	mg/l	174.3	200	600
12	Total Hardness as CaCO ₃	IS 3025 PART 21	mg/l	142.5	200	600
13	Calcium as Ca	IS 3025 PART40	mg/l	27.3	75	200
14	Magnesium as Mg	IS 3025 PART 46	mg/l	18.1	30	100
15	Chloride as Cl ⁻	IS 3025 PART 32	mg/l	114	250	1000

For Global Lab and Consultancy Services

Prepared



Verified

Page 1 of 2

Authorised Signatory
S. MURUGESAN
Quality Manager

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TEST REPORT

Report Number: GLCS/TR/3228/2021-22

Report Date: 28.08.2021

Sl. No.	TEST PARAMETERS	TEST METHOD	UNIT	RESULTS	IS 10500:2012 Drinking Water	
					Acceptance Limit	Permissible Limit
16.	Sulphate as SO ₄ ⁻	IS 3025 PART 24	mg/l	27.1	200	400
17.	Iron as Fe	IS 3025 PART 53	mg/l	BDL(DL:0.1)	0.3	No Relaxation
18.	Sodium as Na	IS 3025 PART 45	mg/l	95	-	-
19.	Potassium as k	IS 3025 PART 45	mg/l	11.4	-	-
20.	Acidity as CaCO ₃	IS 3025 PART 22	mg/l	NIL	-	-
21.	Ammoniacal Nitrogen as NH ₃ -N	IS 3025 Part 34	mg/l	BDL(DL:1)	0.5	No Relaxation
22.	Total Kjeldahl Nitrogen	IS 3025 Part 34	mg/l	BDL(DL:2)	-	-
23.	Boron as B	IS 3025 Part 57	mg/l	BDL(DL:0.01)	0.5	1
24.	Free Residual Chlorine as Cl ₂	IS 3025 PART 26	mg/l	BDL(DL:1)	1	1.5
25.	Fluoride as F	GLCS/SOP/W/015	mg/l	0.13	1	1.5
26.	Silica as Si	IS 3025 PART 35	mg/l	14.7	-	-
27.	Free Carbon Dioxide CO ₂	IS 3025 Part 61	mg/l	BDL(DL:1)	-	-
28.	Manganese as Mn	IS 3025 Part 59	mg/l	BDL(DL:0.1)	0.1	0.3
29.	Phosphfate as PO ₄	IS 3025 PART 31	mg/l	BDL (DL:0.1)	--	--
30.	Carbonate	IS 3025 Part 51	mg/l	Nil	-	-
31.	Bicarbonate	IS 3025 Part 51	mg/l	174.3	-	-
32.	Nitrate as NO ₃	IS 3025 Part 34	mg/l	2.61	45	No Relaxation
33.	*Escherichia Coli	IS 1622 : 1981	MPN/100ml	Absent	Should be Absent	
34.	*Coliform Bacteria	IS 1622 : 1981	MPN/100ml	Absent		

Note:BDL- Below Detection Limit, DL- Detection Limit, MPN – Most probable number

*These Parameters were Sub –Contracted to MoEF Laboratory

For Global Lab and Consultancy Services

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Verified

*****End of Report*****

Page 2 of 2

Authorised Signatory
S. MURUGESAN
Quality Manager

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MONITORING OF GROUND WATER LEVEL REPORT IN MUNNUR VILLAGE.

1	Name & Address of the applicant	M/s.Bala Vinayaga Blue Metals,
2	Location site & Survey No	Rough Stone & Gravel Quarry, S.F.No.568 (P) & 672 (P),
3	Village	Munnur
4	Taluk	Aravakurichi
5	District	Karur

Monitoring of ground water level Report

MONITORING OF GROUND WATER LEVEL IN
Bore Hole Details-1

S. No.	Particulars	Details
1	Date	24.08.2021
2	Village	Munnur
3	Taluk	Aravakurichi
4	District	Karur
5	State	Tamil Nadu
6	Latitude	10°58'38.46"N
7	Longitude	77°53'39.59"E
8	Elevation	648 Feet
9	Bore Well Depth	750 Feet
10	Stream Levels	1 st Stream Level in 10.47 m



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11	Motor Details	5 HP Submersible Pump
12	Casing Pipe Depth	20 Feet
13	Pump Set Depth	700 Feet
14	Water Yield In Inch	1 $\frac{1}{2}$ "
15	Litre-Per Minutes (lpm)	100 (LPM)
16	Bore Hole Drilling Year	18 Year
17	Existing Bore Water Level	63.4 m

For M/s. Global Lab and Consultancy Services

W. Manjith
Authorized Signatory

*****End of Report*****



- 4. If there is any violation found, the committee is directed to assess the environment compensation apart from imposing penalty and royalty for excess mining done has provided under the respective rules.**

The violation noticed was excess quarrying in the non-leased out area and as per the analysis report of water quality, air quality and soil quality no abnormality was noticed except that of Total Dissolved solids, which is a characteristic of ground water in that area. However excess mining may results excess usage of water for dust suppression. As per the Environmental Clearance the daily water requirement of the unit is less than 0.06 m³ per day for dust suppression.

Therefore, the Environmental Compensation is calculated in accordance with Chapter-IV: Environmental Compensation Rate (ECRGW) for illegal use of Ground Water in the Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund which was formulated based on direction given by the Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019. Copy of Chapter-1V in the report is at **Annexure-G**.

The committee members who have formulated the CPCB report recommended that the minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be Rs. 50,000 and for other uses will be Rs. 1,00,000/-.

In view of this an environmental compensation of Rs.100000/ is recommended for mining project and Rs.100000/- is recommended for crusher unit in addition to the penalty and royalty for excess mining.